

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 939 of 2020**

**In the matter of:**

**Pankaj Vijayan** **....Appellant**  
**Vs.**  
**Resolution Professional of Siddhi Vinayak Logistics** **....Respondent**  
**Ltd.**

**Present:**

**Appellant:** **Ms. Rachita Garg and Mr. Gaurav Agrawal, Advocates.**  
**Respondent:** **Ms. Misha and Mr. Moulshree Shukla, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**07.12.2020:** Ms. Misha, Advocate representing the Respondent submits that no settlement has been worked out in regard to enhancement of fee. She intends to file reply affidavit. One week is allowed for the same. Advance copy thereof may be provided to the Appellant who may file rejoinder thereto, if so chooses, within one week thereof.

List the appeal 'for orders' on 5<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

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